NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/278/ (IB)/2017

NAME OF THE PETITIONER(S)

: SALSAR TECHNO ENGINEERS PVT LTD

NAME OF THE RESPONDENT(S)

: EERA ENGINEERS PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

SHUBHARANJANI ANANTH

course for Respondent.

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ORDER

Mr. Shubhasrajani Ananth, Counsel for Petitioner present. Mr. Narendran, Counsel for Respondent present. Counsel for Corporate Debtor has agreed to make the payment of outstanding debt to the tune of Rs.36,91,717/- in seven instalments. A copy of the schedule of payment is given to the other side. The Schedule is taken on record. Counsel for Petitioner sought time to seek fresh instructions as to the schedule agreed upon by the Corporate Debtor for payment of the outstanding debt and request time. At request, time is enlarged. Put up on 03.07.2017.

S. V i pagarapasan. (S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ) MEMBER (JUDICIAL)